



The Uttar Pradesh Motor Transport Vehicles (Toll) (Amendment) Act, 1985

Act 30 of 1985

Keyword(s):
Toll Tax, Vehicles

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No. 1666(2)/XVII-V-1—1(KA)-30-1985

Dated Lucknow, September 17, 1985

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Motor Parivahan Gadi (Pathkar) (Sanshodhan) Adhiniyam, 1985 (Uttar Pradesh Adhiniyam Sankhya 30 of 1985) as passed by the Uttar Pradesh Legislature and assented to by the Governor on September 17, 1985:

**THE UTTAR PRADESH MOTOR TRANSPORT VEHICLES (TOLL)
(AMENDMENT) ACT, 1985**

(U. P. ACT NO. 30 OF 1985)

(As passed by the Uttar Pradesh Legislature)

17811A

AN
ACT*to amend the Uttar Pradesh Motor Transport Vehicles (Toll) Act, 1979*

IT IS HEREBY enacted in the Thirty-sixth Year of the Republic of India as follows :—

Short title.

1. This Act may be called the Uttar Pradesh Motor Transport Vehicles (Toll) (Amendment) Act, 1985.

Amendment of
section 7 of
U. P. Act no. 18
of 1979.

2. In section 7 of the Uttar Pradesh Motor Transport Vehicles (Toll) Act, 1979, in sub-section (1), for the words "two hundred and fifty" the words "five hundred" shall be substituted.

By order,
B. L. LOOMBA,
Sachiv.